

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.410
IB/301/ND/2024

IN THE MATTER OF:

Naveen Jain	...	Applicant
Versus		
Shiv-Naresh Sports Private Limited	...	Respondent

Under Section 9 (IBC)

Order delivered on 12.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Tushar Bharti proxy for Mr. Shubham Gupta
For the Respondent : Mr. Shafiq Khan, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Proxy-Counsel for the applicant is present through video-conferencing and has submitted that arguing counsel is unwell and seeks an adjournment. Learned Counsel for the respondent has submitted that they have paid the entire amount to the applicant and got 'No Dues Certificate'. Respondent is directed to file a memo along with the documents to show that they have paid the entire amount to the applicant. Let this matter be posted to 09.08.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)